Central Administrative Trbunal Principal Bench: New Delhi

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CCP 245/93 OA 1077/88

New Delhi this the 22nd Day of November, 1993.

The Hon'ble Mr. N.V. Krishnan, Vice-Chairman The Hon'ble Mr. C.J. Roy, Member (J)

Y.L. Dogra, Ex-Confidential Assistant to C.E./Northern Railway, Head Quarters Office, Northern Railway, Baroda House, New Delhi.

Now retired as Dy.Manager/Confdl.
Indian Railway Construction Company Ltd.
Palika Bhawan, Sector XIII,
R.K. Puram, New Delhi-66.
Resident of 5709, Gali No.6,
Subhash Mohalla No.2,
Gandhi Nagar, Delhi-110031

... Petitioner

(By Advocate Shri V.P. Kohli)

Versus

S.N. Mathur, General Manager, Northern Railway, Baroda House, New Delhi.

...Respondent

(By Advocate Shri H.K. Gangwani)

ORDER.

(Hon'ble Mr. N.V. Krishnan)

The learned counsel for the respondents submits that they have received instructions from the Railway Board to implement the original judgement. He states that the judgement would be implemented within four weeks.

2. The learned counsel for the petitioner, however, submits that an order may also be passed that in case the judgement is not implemented and the payment, if any due, is not made to the petitioner within the period

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of four weeks sought by the learned counsel for the respondents, the petitioner shall also be paid interest at the rate of 12% from today.

3. We have heard the parties. In the circumstance, we dispose of this C.C.P. granting time of four weeks from today to the original respondents to comply with the directions of the original judgement, including payment of arrears, if any, to the petitioner, failing which, we further direct that the respondents will be liable to pay interest on the arrears so due at the rate of 12% from today till the amount is paid. In the circumstances, notice of contempt is discharged.

(C.J. ROY)
MEMBER(J)

San. 221193 (A.V. KRISHNAN) VICE-CHAIRMAN